

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 206 of 2020**

**IN THE MATTER OF:**

**Hemant Khandelwal & Anr.**

**...Appellants**

**Vs**

**Niho Construction Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellants: Mr. Abhijeet Sinha, Ms. Shankari Mishra, Mr. Sumeet Kaul, Mr. Dawneesh Shaktivais, Advocates**

**For Respondents: Mr. Rajiv Ranjan, Sr. Advocate, with Mr. Kumar Anurag Singh, M/s Pragati Banka and Mr. Zain A Khan , Advocates for the Respondent Nos. 1, 2 & 10.**

**ORDER**  
**(Through Virtual Mode)**

**12.01.2021** Heard the arguments of the Learned Senior Counsel Mr. Rajiv Ranjan appearing for Respondent Nos. 1,2 & 10. Also heard the reply arguments of the Learned Counsel for the Appellants. Hearing is concluded. **'Judgment' is Reserved.**

The Learned Counsel for the Appellants Mr. Abhijeet Sinha is permitted to submit a copy of the Order of Hon'ble Supreme Court dated 31.01.2020 in the form Type Set/Paper Book on or before 15.01.2021 and the same is to be filed before the Office of Registry and the Registry is permitted to receive the same. A copy of the Order of the Hon'ble Supreme Court on behalf of the Appellants has to be served to the Learned Counsel for the Respondents well in advance before the next date of hearing.

[Justice Venugopal M.]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)